

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

Subject:- Part Heard Matters.

Order

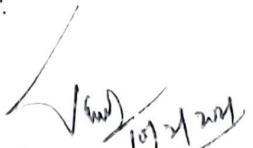
No: 873/RG

Dated: 10.02.2021

Hon'ble the Chief Justice has been pleased to modify Para -1 and Para-2 of the High Court Order No. 239/GS dated 01.09.2020 in the following manner:

Upon change of roster, cases which may have been heard in part by a Bench in the previous roster be listed before the same Bench for completion of hearings and adjudication subject to Rule 23(2) of the High Court Rules, 1999 or after three months such cases shall automatically stand released whichever would happen earlier.

By Order

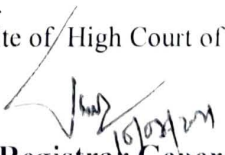

(Jawad Ahmed)
Registrar General

No: 27482-98/RG/lys

Dated: 10.02.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu
.....for information and necessary action.
7. In-charge NIC for uploading the same on the official website of High Court of J&K.


Registrar General